

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No. 10- IA/236(AHM) 2024  
In  
CP(IB) 363 of 2020

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Hubtown Bus Terminal (Vadodra) Pvt Ltd

.....Respondent

**Order delivered on 05/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant

: Ms. Nitu Chaturvedi, Adv.

**ORDER**

**IA/236(AHM) 2024**

This is an application filed under Section 19(2) r.w. 60(5) of the IBC, 2016 by IRP Mr. Vinod Tarachand Agarwal seeking direction against Respondents with following prayers:-

*A. Allow the present application.*

*B. To direct the suspended management to cooperate and give access to all documents and details as sought by the Applicant but not limited to the information sought as enumerated in Exhibit: G at page no.*

*C. To direct the suspended management to comply and assist the applicant to complete the statutory compliance's as required to ensure the CD as a going concern.*

*D. To direct the suspended management to provide the details of assets of CD movable and immovable along with the location and relevant documents of assets of CD.*

*E. To pass affy other as may be deem fit by the adjudicating authority*

It is stated that advance copy of the I.A. has already been served upon the Suspended Management/Respondents.

Section 19 of IBC, 2016 casts an obligation on the Ex-personnel of the Corporate Debtor, its promoters or any other person associated with the Ex-management including Ex-directors to extend all assistance and cooperation to the interim resolution professional as may be required by him in managing the affairs of the corporate debtor.

Hence, the Suspended Management is duty bound to co-operate with the IRP/RP by handing over all the documents / papers, information and custody of all the assets of the Corporate Debtor.

Let notices be issued to the Respondents returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the Respondents along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Respondents are directed to file reply, within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Meanwhile, the Suspended Management/Respondents are expected to co-operate with the IRP by handing over all the documents/papers, information and custody of all the assets of the Corporate Debtor in terms of Section 19(1) of IBC, 2016.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 27.02.2024.

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**